

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 202/MP/2018

Subject : Petition under Section 79 (1) (c) read with Section 79 (1) (f) of the Electricity Act, 2003, *inter alia* seeking setting aside of communication dated 27.6.2018 issued by PGCIL.

Petitioner : Lanco Amarkantak Power Limited

Respondents : Power Grid Corporation of India Limited and other

Date of Hearing : 23.1.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Deepak Khurana, Advocate, PGCIL
Shri T. Anand, Advocate, PGPCIL
Ms. Joyti Prasad, PGCIL
Shri Pratyush Singh, PGCIL
Shri K.K.Jain, PGCIL

Record of Proceedings

Learned counsel for the Petitioner requested for time to file rejoinder to the reply filed by PGCIL. Request was allowed by the Commission.

2. The Commission directed the Petitioner to file its rejoinder on or before 8.2.2019 with an advance copy to the respondents. The Commission directed that due date of filing the rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**